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GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES
NEW DELHI: DATED THE 25th Oct., 1976.

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NOTIFICATION
INCOME TAX

CORRIGENDUM

NO.1537 (F.No.191/24/76-IT(AI): In exercise of the powers conferred by sub-section (1) of Section 121 of the Income-tax Act, 1961 (43 of 1961) the Central Board of Direct Taxes hereby makes the following amendment against E1.No.18-A under column-1 of its Notification No.679 (F.No.187/2/74-IT(AI) dated 20.7.74, as amended from time to time.

FOR

"HARYANA"

READ

"HARYANA AND CHANDIGARH".

To

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Sd/-

(M. SHASTRI)

UNDER SECY. CENTRAL BOARD OF DIRECT TAXES

AUTHORISED FOR ISSUE

(R.V. RAMAN)

ASSISTANT DIRECTOR OF INSPECTION
DIRECTORATE OF INSPECTION (RS&F)

NO.CC/ITAI/1518/395/RSP/76

P/BUJA